

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2436**

**TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)
AGREEMENT ON DISASTER MANAGEMENT**

2436. SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has signed an agreement with Japan in the field of Disaster Management;

(b) if so, the details thereof and the sectors covered therein; and

(c) the details of financial assistance from Japan in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b) Yes, Madam. During the visit of the Prime Minister of Japan to India, a bilateral Memorandum of Cooperation (MOC) was signed on 12.09.2017 between the Ministry of Home Affairs, Government of India and the Cabinet Office of the Government of Japan to develop cooperation between both sides in the field of Disaster Risk Reduction. As per the MOC both sides agreed to cooperate in the following areas:

- i. Exchange information and collaborate on disaster risk reduction and policies in the areas of prevention, response and recover and reconstruction for “build back better”, with the intention to strengthen disaster risk reduction capacities of both sides;**
- ii. Exchange information on relevant conferences and workshops which take place in both countries and invite participants from the other country;**

- iii. Exchange information on exercise and training for capacity building in the relevant fields of disaster management which can take place in both countries, and invite participants from the other country;**
 - iv. Provide technical support, as mutually decided, to enhance early warning system and capacity building for earthquake risk management;**
 - v. Enhance cooperation and collaboration to share information, lessons and policies for tsunami risk reduction, including tsunami awareness, early warning and preparedness; and**
- (c) Regarding financial assistance, it is mentioned in the MOC that both sides will be responsible for its own travel and other expenses. The assistance under this MoC will be provided on a voluntary basis and will be rendered without any costs, if not otherwise decided by both sides.**
